

The Goa Staff Selection Commission (Second Amendment) Bill, 2024

(Bill No. 34 of 2024)

A

BILL

further to amend the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa Staff Selection Commission (Second Amendment) Act, 2024.

(2) It shall come into force at once.

2. **Amendment of section 7.**— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) in sub-section (8), for the existing proviso, the following proviso shall be substituted, namely:-
“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process of such sub-ordinate services/posts not later than 31st day of October, 2024.”.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) so as to further extend the time limit upto 31st day of October, 2024 for the Departments to complete the process of conduct of the examination and selection for filling up of the posts where advertisements were issued prior to 8th day of January, 2022, but the process of conducting examination and selection for filling up of the posts has not been completed.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim
2nd August, 2024

DR. PRAMOD SAWANT
Hon. Chief Minister, Goa.

Assembly Hall,
Porvorim-Goa
2nd August, 2024

NAMRATA ULMAN
Secretary (Legislature)

ANNEXURE

Extract of the Section 7 of the Goa Staff Selection Commission Act, 2019

Amendment of section 7.— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) after sub-section (7), the following sub-section shall be inserted, namely:—

“(8) Notwithstanding anything contained in this section, the Government Departments may, after obtaining prior approval from the Department of Personnel of the Government, conduct examinations for selecting candidates for appointment to sub-ordinate services/posts for a period of one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.”.

Assembly Hall,
Porvorim-Goa.

NAMRATA ULMAN
Secretary (Legislature)

2nd August, 2024